

**THE GAUHATI HIGH COURT**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

**C I R C U L A R**

Dated Guwahati, the 28<sup>th</sup> Feb, 2014.

It has come to notice that some Judicial Officers of the subordinate judiciary in the State of Nagaland awarded punishment to the accused in some cases which is not commensurate / or as per the punishment prescribed by the relevant sections of law.

It is for general information that henceforth, all the Judicial Officers in the State of Nagaland shall try cases and pass orders / deliver judgments in cases and award punishment, in accordance with the provision of law. Any deviation from this will be viewed seriously.

By Order

Sd/- Robin Phukan  
Registrar (Vigilance)

Memo. No. HC.XV.27/2013/40-44 /RV., Date: 28.02.2014

Copy to :-

1. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima, Pin - 797001, for information.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima, Nagaland, Pin- 797001, for information. He is requested to bring the Circular to the notice of all the Judicial Officers of Nagaland.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The System Analyst, Gauhati High Court, Guwahati, for uploading the Circular in the High Court Website.
5. The C.A. to Registrar General, Gauhati High Court, Guwahati.

  
REGISTRAR (VIGILANCE)

R. Phukan  
28/2/14

26-02-14